GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 1315 TO BE ANSWERED ON 28.06.2019

Coastal Regulation Zone Notification

1315. SHRI T.N. PRATHAPAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is awareof the fact that due to the current CoastalRegulations Zone (CRZ) regulation peoplecould not avail various housing schemes ofState and Central Governments and if so,the details thereof;
- (b) whether the Government has takennote of the hardship suffered by fishermenand local inhabitants during constructinghouses and building other infrastructurefacilities due to stringent provision of the CRZ notification;
- (c) if so, whether the Government is ready to make amendment in the currentnotification to remove these hardships, if so, the details thereof and if not, the reasonstherefor;
- (d) whether the Government is readyto hold a meeting of various stakeholdersand people representatives to discuss the possible amendment to the present CRZ notification and if so, the details thereof; and
- (e) whether the Government has takenany measures in this regard till date and ifso, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

(a)to(e) The CRZ Notification, 2011 permit construction/reconstruction of dwelling units of traditional coastal communities including fisher folk even between 100 and 200 meters from the High Tide Line along the seafront subject to certain conditions. The new CRZ regulations issued in supersession of the CRZ Notification, 2011 on 18.01.2019 has permitted construction or reconstruction of dwelling units of traditional coastal communities including fisher folk within NDZ in CRZ-III areas. In addition, the new regulations have permitted local communities including fishermen to facilitate tourism through 'home stay' without changing the plinth area or design or façade of the existing houses.
